

tion Ltd., Patna were granted three licences under the Industries Act in March to July, 1963 for setting up an industrial undertaking at Tatisilwai near Ranchi for the manufacture of Transformers, motors and Switchgear and control gear. Their proposal for the import of capital equipment for a value of Rs. 14.96 lakhs from U.K. for the implementation of their schemes was finally approved and foreign exchange allocated by Government on the 3rd July, 1965.

Industrial Units in Madhya Pradesh

1499. { Shri D. C. Sharma:
Shri Yashpal Singh:
Shri R. S. Pandey:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the imposition of the 20 per cent cut in the supply of Chambal power to the industrial units in Madhya Pradesh has rendered thousands of cotton textile workers unemployed in Indore and other cities of the State;

(b) if so, whether the Government of Madhya Pradesh have approached the Union Government with regard to the restoration of the cut in power supply; and

(c) the steps taken by Government to provide assistance to the State Government in the matter and provide alternate employment to the textile workers thus rendered jobless?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) About 7526 labourers including textile workers are reported to have been affected by the cut in power supply.

(b) No, Sir.

(c) The Union Minister of Irrigation and Power convened a meeting of representatives of the State Government and Electricity Board on 12-4-1965, wherein the possibility of giving relief to the consumers by way of extension of Amarkantah power supply from Jabalpur to Itarsi was

considered. It is reported that textile workers laid off in the process are being paid lay-off compensation where such payment is admissible.

Central Small Industries Organisation

1500. Shri D. C. Sharma: Will the Minister of Industry and Supply be pleased to state:

(a) whether the Small Industries Organisation under his Ministry propose to absorb persons of the Indian Economic Service with a view to promote them as Directors, (Grade II) in the General Cadre of the Central Small Industries Organisation, thus contravening the statutory recruitment rules; and

(b) if so, the steps proposed to be taken in the matter?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) A proposal to absorb a few officers of the Indian Economic Service in the General Administrative Division of the Central Small Industries Organisation is under consideration. These officers were serving in that organisation before they were appointed to the Indian Economic Service. There is no intention of promoting these officers to higher posts in contravention of the statutory recruitment rules.

(b) Does not arise.

Central Small Industries Organisation

1501. Shri D. C. Sharma: Will the Minister of Industry and Supply be pleased to state:

(a) whether it is a fact that two posts of Directors, Grade II in the General Cadre of the Central Small Industries Organisation are lying vacant for a long time and have not been filled up even on an *ad hoc* basis; and

(b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) Two posts of Director (Grade II) in the General Ad-